

(27)

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/11/2017 AT 10.30 AM

PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/632/ (IB)/2017  
NAME OF THE PETITIONER(S) : EDELWEISS ASSET RECONSTRUCTION CO LTD  
NAME OF THE RESPONDENT(S) : AML STEEL & POWER LTD  
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. Sankar Narayanan  
Senior Counsel

for Corporate Debtor

Geethanjali T.  
For M/c. Aiyar & Delia

Geethanjali T.

2. Srinath Sridevan  
Bhagawat Krishnan  
Suganya  
Revathy. S

for financial  
creditor/applicant

Revathy S.

### ORDER

Counsel for petitioner present. Counsel for respondent present and submitted that the respondent is intending to settle the matter by selling the properties belonging to the respondent company. Counsel for petitioner stated that already proceedings are pending before the DRT and stated that the efforts are being made to sell the properties. He also stated that <sup>an</sup> order has been passed by the DRT to stay the sale ✓ of the properties and the matter is pending for hearing on 27.11.2017. Counsel for the respondent also submitted that they have decided to sell the property as there are buyers and they prayed time for making submissions regarding the status of the completion of the process of sale of the properties. Counsel for petitioner reported no objections to grant time to the respondent. Considering the circumstances and the submissions of the respondent and in the interest of justice, final opportunity is granted at request. Put up on 30.11.2017 at 10.30 A.m.

  
**K Anantha Padmanabha Swamy**  
**Member (Judicial)**